## GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL AND TRAINING)

# LOK SABHA UNSTARRED QUESTION NO. 5392 (TO BE ANSWERED ON 28.03.2018)

#### PERMISSION FOR DEPARTMENTAL PROCEEDINGS

#### †5392. SHRI LAXMAN GILUWA: SHRI HARISHCHANDRA CHAVAN:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Supreme Court has directed that the permisson from the Hon'ble Governor for any departmental proceedings is not necessary;
- (b) if so, the details thereof;
- (c) the number of cases which were lying pending for departmental proceedings before this decision, State-wise;
- (d) the number of cases on which departmental proceedings have been initiated after the said court order, State-wise; and
- (e) the outcome of the said proceedings?

#### **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a): No Madam. So far, the Central Government has not come across any such direction of the Hon'ble Supreme Court that the permission from the Hon'ble Governor for any departmental proceedings is not necessary.
- (b) to (e): In view of reply to (a) above does not arise

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